

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 421
IA/6043/ND/2022, IA/483/ND/2023,
IA/6300/ND/2022, Contempt Petition /24/ND/2022
IN IB/448/ND/2020

IN THE MATTER OF:

Prabhatam Advertising Pvt Ltd	...	Applicant
Versus		
Panoptes India Pvt Ltd	...	Respondent

Under Section 9 (IBC).

Order delivered on 29.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Respondent	:	Adv. Priyanka Sethia, Adv. Price Kumar, a/w Mr. Rajiv Rana, Mr. Sushil navani for R-2 & R-3, Adv. Maitryee Mishra, Adv. Shivam Nayyar For R-6 in IA/6300/ND/2022
For the HDFC Bank	:	Adv. Shailendra Singh, Adv. Abhyuday Dhasmana in IA/6043/ND/2022

HYBRID HEARING (PHYSICAL & VC)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **22.05.2024**.

Sd/-
(Court Officer)